

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 22871 of 2014

[Arising out of Order-in-Appeal No. MYS-EXCUS-000-APP-HAB-057-2014 dated 22.05.2014 passed by the Commissioner (Appeals), Central Excise, Mysore]

3G Consultants

No. 40, Balagi Towers, Adichunchanagiri Rd,
JTK Layout, Mysore, Karnataka - 570023

.....Appellant

VERSUS

**Commissioner of Central Tax & Central
Excise, Cochin**

S1-S2, Vinaya Marga, Siddhartha Nagar,
Mysore, Karnataka - 570011

.....Respondent

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. Neeraj Kumar, Authorized Representative

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mr. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20730/2023

DATE OF HEARING: 25.07.2023

DATE OF DECISION: 25.07.2023

PER BENCH

None for the appellant. Learned A.R. for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record.

Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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